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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A.No.1403/96

Date of Order: 4.12.96

BETWEEN:

U.Devadanam

.. Applicant.

AND

Union of India rep. by :

1. Chief Post Master General,
A.P.Circle, Hyderabad.

2. Superintendent of Post Offices,
Nandyal Postal Division, Nandyal
Kurnool Dist.

3. The Post Master, Markapur Head
Post Offices, Markapur, Prakasam Dist. .. Respondents.

Counsel for the Applicant

.. Mr. K.S.R.Anjaneyulu

Counsel for the Respondents

.. Mr. V.Bhimanna

CORAM:

HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

HON'BLE SHRI B.S. JAI PARAMESHWAR : MEMBER (JUDL.)

JUDGEMENT

X Oral order as per Hon'ble Shri R.Rangarajan, Member (Admn.) X

Heard Mr.D.Subrahmanyam for Mr.K.S.R.Anjaneyulu, learned
counsel for the applicant and Mr.V.Bhimanna, learned standing
counsel for the respondents.

2. The applicant is a Postal Assistant joined in the department
in the year 1978. His increment normally falls on the first date
of January. The IV Pay Commission Recommendations were accepted
w.e.f. 1.1.86. But that recommendation was accepted with
retrospective effect in the month of October 1987. In view of
that the applicant was granted the increment in the Postal
Assistant grade in the usual manner w.e.f. 1.1.86. Thereafter

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when the IV Pay Commission Recommendations were accepted his pay was fixed at the appropriate stage in the scale of pay ~~as~~ as per the approved recommendations of the IV th Pay Commission.

3. A notification was issued No.1(2)-E.III/95, dt. 23.3.95 (A-3) wherein it is stated for those whose increment fell on 1.1.86 may get their pay fixed in the IVth Pay Commission scales of pay before granting them the increment in the lower scales of pay. The increment which fell on 1.1.86 will be fixed in the revised scales of pay later. Thus it is stated that the above referred O.M. gives advantage to the applicant to get some extra remuneration due to the method indicated above. The memorandum also stipulates that option should be exercised for the above method within six months from the date of issue of that office memorandum, i.e. the option should be given on or before 22.9.95. The applicant submits that he has submitted an option to fix his pay as above by his option dt. 18.12.95 (A-4). The applicant further submits that he came to know of the memorandum dt. 23.3.95 only when the audit party visited the office and asked him the reasons for not exercising his option in terms of memorandum dt. 23.3.95. On the basis of that prodding by the audit party the applicant submitted his option form and also submitted a representation dt. 20.4.96 (A-6) for fixation of his pay as per that memorandum. R-2 rejected his representation by letter No.AC/R.P.R./1986/Dlgs/ dt. 13.8.96 (A-1) on the ground that he has not exercised his option within the period stipulated in OA dt. 23.3.95.

4. Aggrieved by the above ~~he~~ he has filed this OA for setting aside the rejection letter dt. 13.8.96 (A-1) by holding it as arbitrary, unlawful and for a consequential direction to fix his pay in accordance with the memorandum as per his option exercised by him.

5. The only point for consideration in this OA is whether the OA dt. 23.3.95 was circulated. If it was not circulated in time

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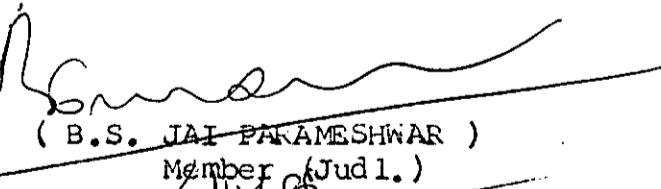
in time

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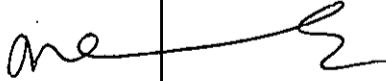
to enable the officials to exercise their option, then the applicant may have a case. R-2 has rejected the option of the applicant as that option was not exercised in time. But whether the contents of the memorandum dt. 23.3.95 was brought to the notice of the officials concerned is to be seen. Each department has its own method of bringing to notice of concerned officials any important memorandum. If those methods were adopted in accordance with the rule then the applicant cannot have any grouse for non-display/non-bringing to the notice of the concerned official in accordance with the rules/practice/precedence. It is a factual verification. No adjudication is required in this connection. If the notification was not brought to the notice of the applicant in time then the official cannot be penalised by not granting him the relief as per the memorandum. If it has brought to the notice of the concerned official and the concerned official did not take any action on the basis of the memorandum then the Government cannot be held responsible for not implementing the orders of the memorandum.

6. In view of what is stated above R-1 should examine this issue in toto and decide the issue in accordance with the rules. Time for compliance is three months from the date of receipt of a copy of this order.

7. The OA is ordered accordingly. No costs.


(B.S. JAI PARAMESHWAR)

Member (Jud 1.)

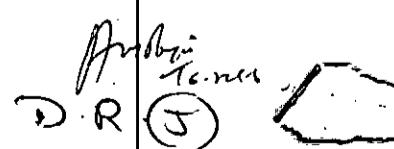

(R. RANGARAJAN)

Member (Admn.)

Dated: 4th December, 1996

(Dictated in Open Court)

sd


D.R. (5)

O.A.NO.1403/96

Copy to :

1. The Chief Postmaster General, A.P.Circle, Hyderabad.
2. Superintendent of Post Offices, Nandyal Postal Division, Nandyal.
3. The Postmaster, Markapur Head Post Offices, Markapur, Prakasam District.
4. One copy to Mr.K.S.R.Anjaneyulu, Advocate,CAT,Hyderabad.
5. One copy to Mr.V.Bhimanna, Addl.CGSC,CAT,Hyderabad.
6. One copy to Library,CAT,Hyderabad.
7. One duplicate copy.

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THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN: M(A)

AND

THE HON'BLE SHRI B.S. JAI PARAMESHWARI:
M(J)

DATED: 6/12/96

ORDER/JUDGEMENT

R.A./C.P/M.R. No.

O.A. NO. 1403/ⁱⁿ 96

ADMITTED AND INTERIM DIRECTIONS ISSUED
ALLEGED
DISPOSED OF WITH DIRECTIONS
DISMISSED
DISMISSED AS WITHDRAWN
ORDERED/REJECTED
NO ORDER AS TO COSTS.

II COURT

YLR

केन्द्रीय प्रशासनिक अधिकारण
Central Administrative Tribunal

प्रेषण/DESPATCH

E-1 JAN 1997

हैदराबाद न्यायपीठ
HYDERABAD BENCH